

FIR NO. 186/2019
PS Rani Bagh
30.05.2020

This is an interim bail application moved on behalf of accused Sanjeev S/o Sh. Bhure Chaudhary through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Hemlata, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

Ld. APP for the state has opposed the bail application stating that section 328 IPC is a heinous crime and Session Triable. Further, the possibility that the accused might try to commit offence again upon the victim in order to threaten him cannot be ruled out.

Considering the seriousness of the offence and the possibility that the accused might try to threaten the witness cannot be ruled out, therefore the present bail application cannot be allowed. Accordingly, the same stands dismissed.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 68/2020
PS Begumpur
30.05.2020

This is an interim bail application moved on behalf of accused Salman @ Md. Kamran through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Hemlata, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Samim @ Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 03297/2020
PS Keshav Puram
30.05.2020

This is an interim bail application moved on behalf of accused Sunny @ Mama through Delhi Legal Services Authority, North-West, Delhi.

Present: Ld. APP for the state.

Ms. Hemlata, Ld. LAC for the accused.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Samim @ Vishal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for compliance.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 183/20
PS Kanjhawala
State Vs. Raj Kumar
30.05.2020

Present: Ld. APP for the state.
Accused Raj Kumar is in J.C.
Sh. S.P. Dhankhar, Ld. Counsel for the accused through CISCO WEBEX
Meeting App.

This is an application filed on behalf of the accused Raj Kumar U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. I has been stated by the IO that accused persons were arrested with huge amount of illicit liquor i.e. 172 cartons of illicit liquor and both the accused in this case were actively involved in the transportation of illicit liquor. IO has opposed the bail application on the ground that investigation is at primary stage and both the accused may try to tamper with the evidence and may again commit similar kind of offence. Ld. APP has also opposed the bail application on the grounds as stated by the IO.

I have heard the argument and perused the record.

The investigation qua the accused is almost complete as the charge-sheet has been filed in the court. Case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 183/20
PS Kanjhawala
State Vs. Manoj
30.05.2020

Present: Ld. APP for the state.
Accused Manoj is in J.C.
Sh. S.P. Dhankhar, Ld. Counsel for the accused through CISCO WEBEX
Meeting App.
This is an application filed on behalf of the accused Manoj U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 23.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. I has been stated by the IO that accused persons were arrested with huge amount of illicit liquor i.e. 172 cartons of illicit liquor and both the accused in this case were actively involved in the transportation of illicit liquor. IO has opposed the bail application on the ground that investigation is at primary stage and both the accused may try to tamper with the evidence and may again commit similar kind of offence. Ld. APP has also opposed the bail application on the grounds as stated by the IO.

I have heard the argument and perused the record.

The investigation qua the accused is almost complete as the charge-sheet has been filed in the court. Case property stands recovered. No purpose would be served by keeping the accused behind the bar as his custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 15,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 6224/20
PS Kanjhawala
State Vs. Hari Shankar
30.05.2020

Present: Ld. APP for the state.

Accused is in JC.

Sh. A.K. Sharma, Ld. counsel for the accused through CISCO
WEBEX Meeting App.

Reply not filed.

However, it is submitted by Sh. A.K. Sharma that he wish to
withdraw the present bail application due to some technical error in the
application and he wish to file fresh application.

Heard.

In view of the submissions, the bail application stands dismissed as
withdrawn.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 3660/20
PS South Rohini
State Vs. Jiten @ Jeetu
30.05.2020

Present: Ld. APP for the state.

Sh. Virender Sagwal, Ld. LAC for the accused through VC.

Report not filed by the Jail Superintendent.

Jail Superintendent is directed to file the report as per the order dated 28.05.2020 on 02.06.2020.

Copy of this order be sent to the Jail Superintendent.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

30.05.2020

Present: Ld. APP for the state.

Accused Surender Kumar is in J.C.

Sh. Ajay Kumar Mishra, Ld. Counsel for the accused through CISCO WEBEX
Meeting App.

This is an application filed on behalf of the accused Surender Kumar U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 21.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. IO has opposed the bail application.

Ld. APP for the state submits that accused may not be released on bail as the offence is heinous in nature and there is a possibility that accused might try to threaten the witness.

I have heard the argument and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also keeping in mind that there is no previous conviction or involvement of the accused with regard to the present offences, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 20,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 77/20
PS Ashok Vihar
State Vs. Sandeep Kumar
30.05.2020

Present: Ld. APP for the state.

Accused Sandeep Kumar is in J.C.

Sh. Ajay Kumar Mishra, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Sandeep Kumar U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 21.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. IO has opposed the bail application.

Ld. APP for the state submits that accused may not be released on bail as the offence is heinous in nature and there is a possibility that accused might try to threaten the witness.

I have heard the argument and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also keeping in mind that there is no previous conviction or involvement of the accused with regard to the present offences, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 20,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 77/20
PS Ashok Vihar
State Vs. Deepak Thakur
30.05.2020

Present: Ld. APP for the state.
Accused Deepak Thakur is in J.C.
Sh. Ajay Kumar Mishra, Ld. Counsel for the accused through CISCO WEBEX
Meeting App.

This is an application filed on behalf of the accused Deepak Thakur U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 21.03.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. Also, there is no previous conviction or involvement of the accused. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. IO has opposed the bail application.

Ld. APP for the state submits that accused may not be released on bail as the offence is heinous in nature and there is a possibility that accused might try to threaten the witness.

I have heard the argument and perused the record.

Considering the period of detention undergone by the accused and further the fact that investigation qua the accused is almost complete and also keeping in mind that there is no previous conviction or involvement of the accused with regard to the present offences, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnish bail bonds in the sum of Rs. 20,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 421/19
PS Begum Pur
State Vs. Sunil Kumar
30.05.2020

Present: Ld. APP for the state.
Sh. Kashmir Singh, Ld. counsel for the accused through CISCO WEBEX Meeting
App.

Accused Sunil Kumar is in JC.

This is an bail application of accused Sunil Kumar.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply has opposed the bail application of the applicant.

Heard. Perused.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No.1/2020 in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W. P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Krishan admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bonds in the sum of Rs. 10,000/- each to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to the concerned Court for information and necessary action.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

E FIR NO. 010458/20
PS Sultan Puri
State Vs. Naresh Kumar
30.05.2020

Present: Ld. APP for the state.

Accused Naresh Kumar is in J.C.

Sh. Riya Afroz, Ld. Counsel for the accused through CISCO WEBEX Meeting App.

This is an application filed on behalf of the accused Naresh Kumar U/s 437 Cr.PC for regular bail.

It is submitted by the counsel that the accused is in J.C since 12.05.2020 and recovery has been effected from the accused and he is no more required to be kept in J.C for custodial interrogation. It is also stated that the accused is the sole bread earner of the family and is having permanent address in Delhi and there is no possibility that he will abscond during the trial or temper with the evidence. It is further submitted by the counsel that due to the Corona Pandemic, the family members of the accused are suffering a lot as they are unable to sustain themselves due to the financial insecurity. The counsel has prayed for the bail and has stated that they are ready to furnish sound surety is granted bail.

Reply to the bail application is filed on behalf of the IO. Ld. APP and the IO has opposed the bail application.

I have heard the argument and perused the record.

In the present case, investigation qua the accused is almost complete and recovery has been effected and also keeping in mind the social economic condition of the accused, no grounds are found to continue the detention of the accused as the custody is no more required. Therefore, the bail application of the accused stands allowed subject to the condition that he shall furnished bail bonds in the sum of Rs. 10,000/- with one surety of the like amount.

Bail application stands disposed of. Record be sent to the court concerned.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 35517/19
PS Sultanpuri
State Vs. Neeraj
30.05.2020

Present: Ld. APP for the state.

Sh. Kashmir Singh, Ld. counsel for the accused through CISCO
WEBEX Meeting App.

Accused Neeraj is in JC.

A reply to the bail application filed on behalf of the accused u/s 437
Cr.PC has been filed.

It has been stated by Ct. Ravi Kumar in the reply that present online
FIR has been transferred to Vijay Vihar and the matter is pending there.

Let report be called from PS Vijay Vihar with regard to the present
application on 31.05.2020.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 008502/2020
PS Vijay Vihar

30.05.2020

Present: Ld. APP for the state.
IO HC Vinay Kumar in person.

The present application is filed by the IO qua the correction of the name of the accused in the order dated 28.05.2020 vide which he was granted permission to get the ossification test of the accused conducted through the duly Constituted Medical Board.

Record dated 28.05.2020 has been called from the office of the Ld. CMM, NW.

I have perused the record.

In the order dated 28.05.2020 passed by Ld. Duty MM Sh. Sushil Kumar, the name of the accused in the third paragraph of the order has been mentioned as Raj Kumar which appears to be a clerical mistake.

Accordingly, it is clarified that the name of the accused shall be read as Rohit @ Kangla S/o Sh. Ravi in place of Raj Kumar in the third paragraph. Rest of the order remains the same.

Copy of the order be given dasti to the IO.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

CC NO. 23843/19
Meenu Duggal Vs. Pradeep Duggal

30.05.2020

Present: Complainant in person.

As per the directions dated 22.05.2020 passed by Ld. CMM, NW in circular No. 753-807/CMM/North-West/Rohini/Delhi/2020, the urgent applications pertaining to Domestic Violence Act 2005 are to be dealt by the Mahila Courts having territorial jurisdiction over the concerned area to which the case belongs and the same has been highlighted in paragraph 18 of the circular.

Accordingly, let the present application be placed before the concerned Court without any delay through the office of Ld. CMM, NW.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 125/2020
PS Bharat Nagar

30.05.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

Accused is in JC.

IO in person.

It is submitted by the IO that the Special Court dealing with the cases of Pocso Act is not in session. Therefore, he is filing the charge-sheet before this Court.

Heard.

Let the charge-sheet be put up before the concerned POCSO Court on 15.06.2020.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 90/2020
PS Budh Vihar

30.05.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
15.06.2020.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 56/2020
PS Budh Vihar

30.05.2020

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on
15.06.2020.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

Devender @ Radhey Vs. Soni and Deendayal
PS Mangol Puri

30.05.2020

Fresh application u/s 156(3) Cr.PC filed.

Present: Ld. counsel for the complainant through CISCO WEBEX Meeting
App.

Let ATR be called from concerned PS for 15.06.2020.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

Present: Ld. APP for the state.

Sh. Gurtinder Singh, Ld. counsel for the applicant through CISCO
WEBEX Meeting App.

Reply not filed.

It is submitted by ASI Man Mohan Naib Court attached with this
court from the prosecution branch that he has contacted the IO as well as the
SHO and they have requested for sometime to file the reply and comply the
order dated 22.05.2020.

Heard.

SHO as well as the IO are directed to comply the order dated
22.05.2020 passed by Ld. MM Ms. Surpreet Kaur and file the report on
05.06.2020.

Copy of this order be sent to the concerned PS through E-mail /
WhatsApp for compliance.

In-charge Computer Branch is directed to upload the order on
website of the District Courts.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 134/2020
PS North Rohini

30.05.2020

Present: Ld. APP for the state.

Be put up for consideration before the concerned Court on
15.06.2020.

(Abhishek Kumar)
Duty MM-05, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 134/2020
PS North Rohini

30.05.2020

Present: Ld. APP for the state.

Be put up for consideration before the concerned Court on
15.06.2020.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

FIR NO. 144/2020
PS North Rohini

30.05.2020

Present: Ld. APP for the state.

Be put up for consideration before the concerned Court on
15.06.2020.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020

DD no. 2029
Satish Chauhan Vs. Suresh Kumar
PS Mangolpuri

30.05.2020

Present: Ld. APP for the state.

Sh. Deepak Chauhan, Ld. counsel for the applicant through CISCO
WEBEX Meeting App.

Reply not filed.

It is submitted by ASI Man Mohan that he has contacted the
concerned PS and they are seeking some time to file the reply in the present
application.

Heard. Allowed.

Let the reply be positively filed on 31.05.2020.

(Abhishek Kumar)
Duty MM, (North-West), Delhi
Delhi/30.05.2020